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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

D.A. NO. 2700/1991

New Delhi this the 13th day of December, 1995.

HON'BLE SHRI N. V. KRISHNAN, ACTING CHAIRMAN
HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER (J)

Ex. Const. Ramesh Chand
S/O Brahm Singh,
R/O Vill. & P.O. Bajid Pur,
P. S. Barault,
Distt. Meerut (UP). ... Applicant

(By Shri Shankar Raju, Advocate though none present)

-Versus-

1. Commissioner of Police,
Police Headquarters,
M.S.O. Building,
I.P. Estate, New Delhi.

2. Additional Commissioner of
Police (Southern Range),
Police Headquarters,
I.P. Estate, M.S.O. Building,
New Delhi.

3. Addl. Dy. Commissioner of Police
(South District),
New Delhi. ... Respondents

(By Shri Vijay Pandita, Advocate)

ORDER (ORAL)

Shri N. V. Krishnan, Act. Chairman --

Learned counsel for the respondents states that an order in revision has been passed on 23.11.1992 reducing the punishment of dismissal to that of forfeiture of four years' approved service, and the applicant has been reinstated. The period of suspension is treated as not spent on duty.

2. In the circumstance, the learned counsel submits that the D.A. has become infructuous. The prayers in the D.A. are for quashing the order of dismissal

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and to direct the respondents to reinstate the applicant in service. A prayer has also been made for treating the period of suspension as duty. Though the O.A. was filed on 11.11.1991 and the order of revision was passed on 23.11.1992 which has also been received by the applicant as seen from the endorsement on that order, the applicant has not cared to amend the O.A.

3. In the circumstance, we find that in the light of the aforesaid order, this O.A. has become infructuous. Accordingly, it is dismissed.

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)
Member (J)

N. V. Krishnan
13/12/95

(N. V. Krishnan)
Acting Chairman

/as/